

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

ITEM No. 105
(IB)-376(PB)/2019

IN THE MATTER OF:

Anuj Mittal

.... Applicant/petitioner

Vs.

Umang Realtech Pvt. Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 18.03.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner/Applicant : -
For the Respondent(s) : -

ORDER

The proceedings before this tribunal have been stayed by Hon'ble the Supreme Court as is evident from order dated 18.02.2019.

Accordingly, hearing is deferred to 14.05.2019.

Sd/-

(M.M.KUMAR)
PRESIDENT

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)